

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD
BENCH ALLAHABAD**

(THIS THE 12th DAY OF November 2009)

**Hon'ble Mr. A.K. Gaur, Member (J)
Hon'ble Mr. D.C. Lakha Member (A)**

Original Application No.257 of 2006

(U/S 19, Administrative Tribunal Act, 1985)

Lalmani Yadav, Son of Shri Jhinku Yadav, Resident of Village Dehri, Post Office Godhna, Police Station Pawai, District-Azamgarh.

..... *Applicant*

Versus

1. Union of India through its General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Ashok Marg, Lucknow.
3. The Assistant Personnel Officer, D.R.M. Office, Northern Railway, Lucknow.

..... *Respondents*

Present for Applicant : Shri R.P. Yadav

Present for Respondents : Shri Ravi Ranjan

O R D E R

(Delivered by Hon'ble Mr. A.K. Gaur, J.M.)

I have heard Sri R.P. Yadav, learned counsel for the applicant and Sri Ravi Ranjan, learned counsel for the respondents.

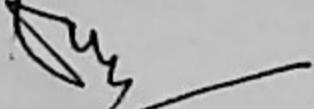
2. Learned counsel for the applicant submitted that his grievance might be redressed, in case a direction is given to the competent authority to consider and decide the pending representation dated 03.01.2006 (Annexure-A-7) of the applicant by a reasoned and speaking order within a specified period of time.

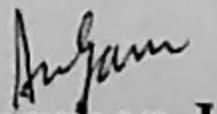
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3. Having heard parties' counsel, I hereby direct the competent authority to consider and decide the pending representation dated 03.01.2006 (Annexure-A-7) of the applicant by a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

4. With the above direction, the OA stands disposed of with no order as to costs.

Be it noted that I have not passed any order on the merit of the case.


Member-A


Member-J

//Sushil//